

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2929
TO BE ANSWERED ON 06.08.2015

ALLEGED IRREGULARITIES IN NRE SCHEMES

2929. :

SHRIMATI KOTHAPALLI GEETHA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has received any complaints / information on alleged irregularities/malpractices from various States in implementation of various solar and new renewable energy sources schemes and if so, the details thereof, State-wise;
- (b) whether the Government has appointed any commissions or set up any committees inquiring into such cases which are reported in some States including Kerala;
- (c) if so, the details thereof and the action taken so far;
- (d) the estimated loss incurred by the Union and State Governments from such cases; and
- (e) the steps taken/being taken to avoid such irregularities in future?

ANSWER

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY
(INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a): Information has been received regarding alleged irregularities by a company in Kerala.

(b)&(c): Government of India has not appointed any commission or committee as this does not relate to Government of India schemes or funded by Government of India. The matter relates to state Government and Kerala Government has filed a police complaint against that company for which investigation is going on.

(d): No loss has been incurred by Union Government.

(e): Government of India strictly enforces financial rules and scheme guidelines.
